

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal No.41919 of 2016

(Arising out of Order-in-Appeal No.89/2016 dated 12.7.2016 passed by the Commissioner of Central Excise (Appeals – I), Coimbatore at Madurai)

M/s. Shree Sathiya Subha Hospital
23, New Agraharam, Palani Road
Dindigul – 624 001.

Appellant

Vs.

Commissioner of GST & Central Excise
Central Revenue Buildings, Bibikkulam
Madurai – 625 002.

Respondent

APPEARANCE:

None for the Appellant
Shri S. Balakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. **40790 / 2021**

Date of Hearing : 12.02.2021

Date of Decision: 12.02.2021

Per Bench

The department has filed letter C. No. IV/16/3/2020-C (AR) dated 3.12.2020 before the Registry along with list of cases submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. VENKATA SUBBA RAO)
Member (Technical)

Rex